


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 299/9//HDB/2017
NAME OF THE COMPANY	LEPL Projects Limited
NAME OF THE PETITIONER(S)	Air India SATS Airport Services Pvt Ltd
NAME OF THE RESPONDENT(S)	LEPL Projects Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

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Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. M. M. Chary	Lawyer	9848076765 vmmchary@gmail.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri VMM Chary, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner sought a week's time to get instructions on the properties held by the Respondent Company since the party expressed that they do not have any financial resources to pay the debts due to the Petitioner. The Learned Counsel for the Petitioner is permitted to take personal notice to the Respondent and submit proof on the next date of hearing. Post the case on 01.01.2018.


Member (T)


Member (J)